

The allocation for the Family Welfare Centres is indicated below :

	(Rs. in lakhs)	
	Himachal Pradesh	Punjab
Distt. level Post Partum Centres		
1993-94	30.00	60.00
1994-95	28.00	60.00
Sub Distt. Level P.P. Centres (1993-94)	65.00	103.00
1994-95	65.00	103.00
Urban F.W. Centres (1993-94)	47.00	36.70
1994-95	43.50	33.50
Rural F.W. Centress		
1993-94	215.00	360.00
1994-95	186.50	312.50

[English]

Manufacture of Mirage 2000

6091. SHRI ANANTRAO DESHMUKH : Will the PRIME MINISTER be pleased to state :

(a) whether Hindustan Aeronautics Limited (HAL) has the capability of overhauling Mirage 2000;

(b) whether HAL has also got the capability of manufacturing spare parts of the above aircraft; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) Yes, Sir.

(b) and (c). HAL is not manufacturing spares for this aircraft.

Hospital Administrative Service

6092. SHRI S.M. LALJAN BASHA : Will the PRIME MINISTER be pleased to state :

(a) whether any proposal to form an All India Service for Hospital Administrators;

(b) if so, the details thereof;

(c) whether a separate management cadre is required for the efficient running of thousands of hospitals under State and Central Government control; and

(d) the steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) No, Sir.

(b) Does not arise.

(c) No such need has been felt.

(d) Does not arise.

I.A.E.A.

6093. PROF. UMMAREDDY VENKATESWARLH : Will the PRIME MINISTER be pleased to state :

(a) the details of the atomic plants identified to be nearly unsafe by the International Atomic Energy Agency, Geneva;

(b) the reaction of the Government to the inspection report; and

(c) the steps proposed to enhance safety at such plants?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) The Government is not aware of any such report.

(b) and (c). Do not arise.

Trade Mark

6094. SHRI RAMCHANDRA VEERAPPA : Will the PRIME MINISTER be pleased to state :

(a) whether the 'trans border reputation' of multinational corporations is affecting the trade marks of Indian Companies;

(b) if so, the cases brought to the notice of the Government; and

(c) the steps being considered to mitigate the difficulties faced by the bonafide users of trade marks in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b). "Trans border reputation" is not defined under the Trade and Merchandise Marks Act, 1958. However, in a number of cases relating to trade marks, the Courts have taken/ takes cognizance of "trans border reputation" of trade marks.

(c) Bonafide and honest use of trade marks are sufficiently protected by the existing provisions of the Trade and Merchandise Marks Act, 1958.

Purchase Policy

6095. SHRI SANTOSH KUMAR GANGWAR . Will the PRIME MINISTER be pleased to state :

(a) the purpose to create an organised Indian supply and Indian inspection cadre services;

(b) the reasons for not utilising these officers in Defence;

(c) whether the purpose was to man the contract management and quality control function;

(d) if so, the reasons as to why officers of other cadre services have been entrusted to perform the same duties in Ministry of Defence;

(e) the details of the purchase policy formed in Ministry of Defence;

(f) the method by which interest is safeguarded in case firms fail to perform-contract in the absence of purchase policy guidelines in Defence; and

(g) the case in which Army/Air Force/Navy have been able to recover risk purchase loss from defaulter firm?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). The Indian Supply Service and the Indian Inspection Service have been created by the Ministry of Commerce, Department of Supplies to handle various aspects of purchase and inspection of stores for central government ministries, departments and Union Territory administrations, other than the items, purchase and inspection of which are delegated to such departments by general or special orders.

In 1991, when some work was delegated to the ministries, 21 officers belonging to the Indian Supply Service were transferred to the Ministry of Defence alongwith the work. The services of these officers are being utilised for purchase functions wherever it is feasible.

(d) The stringent specifications and quality assurance norms of defence equipment and stores have made it necessary to have a specialised set up in the Ministry of Defence for dealing with purchase and inspection. The Directorate General of Quality Assurance (DGQA) and Directorate of Technical Development and Production (Air) [DTD & P (Air)] have accordingly been established. These organisations are manned by civilians and personnel drawn from the three services who are specialists in various disciplines. The civilian officers constitute the specialised services, namely, the Defence Quality Assurance Service, the Defence Quality Aeronautical Service. Technical committees consisting of these personnel deal with ab-initio indigenous development of assemblies sub-assemblies, components and spares of various items of defence equipment and stores and the contract management related thereto. The committees also assist the Supply Wing of the Department of Defence Production & Supplies in cases of ab-initio indigenous development above a certain financial limit. The personnel dealing with procurement and contract management in the Supply Wing are drawn from Central Secretariat Service, Defence Quality Assurance Service, Indian Supply Service and other organised services.

(e) The Ministry of Defence, Department of Defence Production & Supplies follows a purchase policy patterned largely on that of the Directorate General of Supplies and Disposals.

(f) This policy entitles the Government to recover the loss by way of risk purchase orders against the defaulting firms. It also enjoins forfeiture of security deposits and levy of liquidated damages for safeguarding the Government's interest.

(g) In the last three years, risk purchase orders were issued in 19 cases. In one case the recovery has been made from the defaulting firm and the remaining 18 cases are in progress at various stages.

Protection of Human Genetic Materials

6096. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Canada-based Rural Advancement Foundation International (RAFI) has warned that the microbe hunters from the West are patenting valuable collections from the developing world, and placing them in private industry collections not accessible to the public;

(b) if so, whether human genetic material are included in the microbial materials; and

(c) if so, the steps taken or being taken to protect the human genetic material before endorsing patents therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (c). Reports have appeared in the Press about microbe hunters seeking to patent collections from developing countries. Micro-organisms can also include human genetic material. Under the Indian Patents Act, 1970 patents are not granted for genetic material. Such patents are, therefore, not recognised in India.

Public Sector Undertakings-Corruption

6097. SHRI RAMCHANDRA VEERAPPA : Will the PRIME MINISTER be pleased to state :

(a) whether the Chief Vigilance Officers in their conference held in New Delhi in September, 1994 considered the problems of growing corruption in the public sector undertakings;

(b) if so, the details of cases of corruption considered by the Combat Vigilance officers in each PSU; and

(c) the recommendations made and measures suggested by the Combat Vigilance officers for implementation by Government to curb corruption?